

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**C I R C U L A R**

No. HCM. III/03/2013-Estt/964

Dated, Shillong the 14<sup>th</sup> April 2020

Considering the announcement made by the Hon'ble Prime Minister extending lockdown throughout the country up to 3<sup>rd</sup> May 2020 and similar lockdown imposed by the State Government, it is hereby notified for information of all concerned that the normal functioning of the High Court and Courts subordinate to it, shall remain suspended till 3<sup>rd</sup> May 2020 and all the Courts shall function as per the modalities already notified in the Circular dated 25<sup>th</sup> March 2020 for taking up matters of extremely urgent nature.

By order,

sd/-

**REGISTRAR GENERAL**

Memo No. HCM. III/03/2013-Estt/964-A

Dated, Shillong the 14<sup>th</sup> April 2020

Copy for information to: -

1. The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice R.V. More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. All District & Sessions Judges.
6. The Advocate General, High Court of Meghalaya, Shillong.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
8. President / Secretary, High Court Bar Association, Shillong.
9. President / Secretary, Shillong Bar Association, Shillong.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

  
**REGISTRAR GENERAL**